

आबंटन केवल अनुपूरक स्वरूप होते हैं और सार्वजनिक वितरण प्रणाली के अतिरिक्त मुक्त बाजार तंत्र के माध्यम से जनता की आवश्यकताओं को पूरा करना होता है, मुक्त बाजार में मुनाफाखोरी करने वाले भेड़ियों के आगे इनको झेंक देना होगा। क्या मन्त्री महोदय बताएंगे कि बिहार राज्य में फरवरी महीने से अब तक कितना आप से आबंटन मांगा गया है और कितना आप ने दिया है ?

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Restriction On The Sale Of Panghat And Rath Vanaspati Ghee

*392. SHRI MANOHAR LAL SAINI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer¹ to the reply given to Unstarred Question No. 206 on 25 July, 1983 regarding production and sale of Panghat and Rath Vanaspati Ghee and State :

(a) Whether Government propose to fix with immediate effect 10 per cent of ghee packed in Panghat tins as the limit for packing of ghee in small tins ;

(b) the reasons that restriction on the sale of Panghat has been imposed but there is no such restriction on the sale of other brands *vis.* Ganesh No. 1, Dalda, Gopal, Sunehri Tir, Gagan, Rajhans, Sohna, Chetak, Hanuman, Boat etc; and

(c) Will the restrictions on the sale of Panghat ghee be also lifted since this creates shortage in the market *Viz-a-Viz* blackmarketing by the retail licence holders ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) to (c) Government of India have stipulated that, by 31-8-83, the

production of vanaspati by a vanaspati unit, during any calendar month, in small packs, *i.e.*, 1 kg, 2 kg, 4 kg and 5 kg, both in tins as well as in high density polythene containers, shall be so regulated as not to exceed 90% of its average monthly production of vanaspati in small packs, during the oil year 1981-82. This order will uniformly apply to all vanaspati units manufacturing small packs.

The restriction on production of small packs is expected to increase the availability of vanaspati in loose form to meet the requirements of general consumers.

Public Distribution System Through Fair Price Shops

*393. SHRI KRISHNA KUMAR GOYAL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) Whether Government are aware of dissatisfaction about the public distribution system through fair price shops in regard to quality and quantity, weights and measures, irregular supplies and unfair service by the shopkeepers;

(b) Whether Government propose to modernise the public distribution system by making provisions like pre-cleaning of foodgrains, packing pulses, maida, suji and sugar in polythene bags etc.; and

(c) if so, the details there of ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) to (c) Under the present scheme of public distribution of essential commodities, the organisation and administration of the Public Distribution System in the respective States is primarily the responsibility of the concerned State Government. In the guidelines given by the Central Government, the State Governments have already been asked to review the working of the system from time to time and

to see that it works in a smooth and effective manner. For maintaining the supply-line, the State Governments have been urged to effect a greater degree of coordination in respect of lifting, storage, transportation and distribution of essential commodities through the fair-price shops. They are also to see that these commodities do reach the *bona fide* consumers at pre-fixed prices. Checks, both regular and surprise, are to be undertaken by the local authorities of the State Government on the working of the fair-price shops to see that irregularities do not take place. where-ever such irregularities are detected, strict action under the law is to be taken. In order to associate the general public with the working of the system, the State Governments have been told to set up Advisory/Vigilance Committees at the field level which could keep a watch on the working of the Public Distribution System in their areas. Reports received from the State Governments show that they have been taking action in accordance with the above guidelines. Complaints about dissatisfaction with the Public Distribution System, which are received by the Central Government, are passed on to the concerned State Government for appropriate action.

Under the present scheme of Public Distribution, the Central Government supplies wheat, rice, sugar, imported edible oils, kerosene, soft coke and controlled cloth through the system. Generally speaking, the Central Government is in favour of issue of these commodities in bulk rather than in packed form so as to put down on the cost of distribution and thus to keep the issue-prices of these commodities at a level where they could be afforded by even the weaker sections of the society. Nevertheless, as the system is administered at the local level by the State Governments, it is for the latter to consider whether it would be feasible to pack any of these commodities before issue.

Facilities To Indraprastha Extension II

*395 SHRI VILAS MUTTEMWAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether General Development Plan of Indraprastha Extension II (Shahdara Zone) was finalised sometime in 1971 and land was allotted to house-building cooperative societies;

(b) whether building plans have not been released to most of the house building cooperative societies in that area and many of the societies plots are not inhabited;

(c) whether peripheral service like water and sewerage facilities have been provided to the residents of these societies;

(d) if not, why even after 12 years, these basic facilities are denied to the residents of these societies even after recovering peripheral charges from them amounting to several lakhs of rupees; and

(e) by when these facilities are expected to be available to the residents of the area ?

THE MINISTER OF PARLIAMEN-
TRY AFFAIR'S AND WORKS AND
HOUSING (SHRI BUTA SINGH) : (a) General Development Plan of Indraprastha Extension II (Shadara Zone) consists of two parts. One part covers Zones E-8 and E-12 and the other part covers Zones E-9, E-10 and E-11. These were prepared for allotment of land to the cooperative house building societies and were finalised by Delhi Development Authority in December, 1972 and August, 1971 respectively.

(b) Out of 43 cooperative house building societies in this area building activity has been released in respect of 38 societies.